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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, CALCUTTA BENCH, CALCUTTA

O.A. No. 1390 of 2017

In the matter of :

Mangal Sharma, son of Late Jamuna Sharma
aged about 59 years, residing at Street
No. 35, Railway Quarter No.1/4D, C.L.W.
Post Office, Chittaranjan, District – Asansol
Pin – 713331 working to the post of Senior
Technical Grade-I/Fitter being Ticket
No. 52/297 in Chittaranjan Locomotive Works
at Chittaranjan.

..... Applicant,

- Versus -

1. Union of India through the General Manager,
Chittaranjan Locomotive Works, P.O.
Chittaranjan, District – Asansol, Pin – 713331.
2. The Chief Personnel Officer, Chittaranjan
Locomotive Works, P.O. Chittaranjan,
District – Asansol, Pin – 713331.
3. The Chief Medical Officer, K. G. Hospital
Chittaranjan Locomotive Works, P.O.
Chittaranjan, District – Asansol,
Pin – 713331.

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4. The Chief Medical Director, B.R. Singh
Hospital, Eastern Railway, Sealdah,
Pin -

5. The A.C.M.S (A), K.G. Hospital,
Chittaranjan Locomotive Works, P.O.
Chittaranjan, District - Asansol,
Pin - 713331.

No. O.A. 350/01390/2017

Date of order: 22.9.2017

Present: Hon'ble Mr. A.K. Patnaik, Judicial Member
 Hon'ble Dr. Nandita Chatterjee, Administrative Member

For the Applicant : Mr. P.C. Das, Counsel
 Ms. T. Maity, Counsel

For the Respondents : Mr. A.K. Banerjee, Counsel

ORDER (Oral)

Dr. Nandita Chatterjee, Administrative Member:

Heard Mr. P.C. Das, Ld. Counsel for the applicant and Mr. A.K.

Banerjee, Ld. Counsel for the respondents.

2. The applicant's case is that as he is an employee of CLW, the authorised hospital for his medical examination is the K.G. Hospital, Chittaranjan and any reference to Garden Reach Hospital is beyond the jurisdiction of the respondents.

3. The applicant has preferred an application dated 21.8.2017 to respondent No. 3, who is directed to dispose of the application with a reasoned and speaking order within three weeks from the date of receipt of a copy of this order and to communicate the same to the applicant within one week of disposal of the same.

4. Till the disposal of the representation and communication of the same, coercive steps may not be taken against the applicant by the respondents.

5. It is made clear that we have not gone into the merits of the case and all points raised in the representation are kept open for consideration by the respondent authorities as per rules and guidelines governing the field.

6. A copy of this order along with the paper book may be transmitted to the respondent No. 3 by the Registry for which Ld. Counsel

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for the applicant shall deposit the cost within one week.

7. With these observations and directions, the O.A. is disposed of accordingly. No order as to cost.

(Dr. Nandita Chatterjee)
Administrative Member

(A.K. Patnaik)
Judicial Member

SP